MINUTES OF EPCG COMMITTEE MEETING HELD UNDER CHAIRMANSHIP OF SHRI V. K. GUPTA, ADGFT AT 02:30 PM ON 17.11.2011

Following officers attended the meeting:

a. Shri Anil Kumar Singh, Joint DG, DGFT
b. Shri K. K. Tiwari, Industrial Adviser, D/o Heavy Industry
c. Shri K. K. Sinha, Industrial Adviser, D/o Industrial Policy and Promotion
d. Dr. R. A. Lal, Director, O/o Textile Commissioner, Noida
e. Shri A. K. Pandey, Sr. Technical Director, D/o Revenue
f. Ms. S. Latha, Deputy DG, DGFT
g. Shri A. K. Gopal, FTDO (EPCG. I), DGFT
h. Shri S. K. Swarnkar, FTDO (EPCG. II), DGFT

2. Minutes of the last Meeting held on 29.09.2011 were confirmed.

3. The Committee deliberated upon all the cases and following decisions were taken:

Sl. No.	Firms Name	EPCG Licence No. and Date	Request of the firm	Decision of the EPCG Committee
1	M/s Rashmi Metaliks Limited F.No.01/36/218/144/AM-11/EPCG-I	0230003190 Dated 17.04.2008 and 0230003191 Dated 17.04.2008	Partial review / elaboration of the decision taken by the PRC on 04.09.2009 in respect of Circular No.48 dated 19.12.2008 and PRC decision dated 10.05.2011 for refund T.E.D. against EPCG authorization No. 0230003190 dated 17.04.2008 & 0230003191 dated 17.04.2008.	Shri Vikas Anand, Sr. Manager – Corporate appeared before the Committee for PH. The Committee observed that the firm had ordered for the procurement of Capital Goods before the issuance of Policy Circular No. 48/19.12.2008. However, the goods arrived after the issuance of circular. PRC in its meeting dated 04.09.2009 had decided that the TED claims of EPCG Authorizations holder who had been issued EPCG authorizations for import of Railway Wagons under Wagon Leasing Scheme, Wagon Investment Scheme, Liberalized Wagon Investment Scheme of the M/o Railways and was effected the import prior to issue of the said circular may be allowed the TED refund by RAs in relaxation of provision of Para 5.3 of FTP (RE: 2008) and Para 4 of Circular No. 48/19.12.2008 and the EODC be issued subject to fulfillment of all other condition

				governing the EPCG Authorization. The representative of the firm informed that 40% advance of the total value had already been paid before the issuance of the said circular. He also confirmed that the procurement of Capital Goods had been completed by June, 2010. The Committee observed that the firm had taken effective steps for procurement of Capital Goods prior to issuance of the said circular. Therefore, the Committee decided to **recommend to DG** to relax the provisions of Policy Circular 48 in favour of the firm in tune with PRC decision dated 04.09.2009 in other cases. **DG has approved the case.**
2	M/s Kanchan India Ltd., Jaipur F.No.01/36/218/30/AM-12/EPCG-I	1. 1330002035 Dated 24.02.2009; 2. 1330002106 Dated 28.04.2009; 3. 1330002121 Dated 15.05.2009; 4. 1330002179 Dated 29.06.2009; 5. 1330002180 Dated 29.06.2009; 6. 1330002292 Dated 24.09.2009; 7. 1330002293 Dated 24.09.2009 and 8. 1330002722 Dated 17.09.2010	Addition of alternate product, addition of ITC (HS) code in the existing export product and clubbing of all licences with EPCG Licence No.1330002035 dated 24.02.2009.	The case was placed before the Committee in its last meeting held on 29.09.2011 also wherein it was decided to defer the case with the directions to call for additional details and to allow PH to the firm. Shri Sandeep Baldi, Manger (Legal) appeared before the Committee and was informed by the members of the Committee that it would not be possible to grant the benefits asked for in respect of licences obtained for import of second hand sulzar machines. The Committee decided to allow the facilities requested for by the firm viz. addition of alternate product, addition of ITC (HS) code in the existing export

				existing export product and clubbing of all licences with EPCG Licence No.1330002035 dated 24.02.2009 in terms of provisions of FTP/HBP Vol. I **except in respect of those licences which were issued for import of second hand sulzer machine.** The technical member from M/o Textile and DOR endorsed the decision.
3	M/s Maithan Alloys Limited, Kolkata F.No.01/36/218/41/AM-12/EPCG-I	0230003059 Dated 04.03.2008	Clarification whether the items of import can be considered as Capital Goods for the purpose of Export Product indicated.	The case was deferred in the last meeting held on 29.09.2011 with the direction to the firm to come for PH, if desired. No representative from the firm came for PH. Prima facie item appears to be primary steel item and not Capital Goods. The Committee, therefore, decided to maintain its earlier decision taken in its meeting held on 20.07.2011 of rejection and advice RA to cancel the licence and to recover duty + interest thereon without delay.
4	M/s AAR ESS International Pvt. Ltd F. No. 18/26/AM-06/EPCG-I	0530134037 Dated 02.04.2003	50% Waiver of export obligation and permission for issuance of fresh Authorization for import of another car under EPCG Scheme in replenishment to a totally lost car for fulfilling the remaining 50% export obligation in respect of the lost car in addition to export obligation that would be prescribed for the another car.	The case was placed before the EPCG Committee in its last meeting held on 29.09.2011 wherein the Committee had decided to defer the case with the directions to call the firm for Personal Hearing in the ensuing meeting with details as to the reasons for lesser amount of insurance; detailed justification for waiver of export obligation; and the year-wise up-to-date exports, duly certified by CA, made between the date of registration of the vehicle and date of accident.

				The firm vide their letter dated 16/11/2011 requested for adjournment of the hearing on 17/11/2011 as the concerned person in their company dealing with this case was on leave due to sickness. The Committee, therefore, decided to **defer** the case and to call for the representative of the firm for **PH** during the next meeting.

5	M/s Clarification sought by JDGFT, Ludhiana M/s Clarification sought by JDGFT, Chandigarh M/s Clarification sought by JDGFT, Mumbai F.No.01/36/218/97/AM-12/EPCG-I F.No.01/36/218/75/AM-12/EPCG-I F.No.01/36/218/56/AM-12/EPCG-I		i. Clarification on EPCG Authorization for import of furniture by educational institutes. ii. Clarification on EPCG Authorization for import of Bathroom fittings, Exercise Machine, Furniture Items, Modular Kitchen etc. iii. Clarification on EPCG Authorization for import of Furniture for export of Insurance related services.	Detailed discussion was held amongst the members of the committee about including 'Furniture' in the definition of capital goods for educational institutes/ insurance sector. First two cases were placed before the EPCG Committee in its meeting held on 24.08.2011 also wherein these were deferred for having a detailed discussion. All the three cases were placed before the Committee in its meeting held on 29.09.2011 where the committee decided to defer the cases and hear the applicants in the next meeting. Representatives of the two firms M/s Lovely International Trust and M/s Munich Re appeared before the committee. Shri Jeevan Kumar appeared before the Committee on behalf of Lovely Professional University and explained that there is a single campus of more than 1000 acres where there are more than 30000 students including

				around 800 foreign students from 17 countries study/live in hostels. Shri Sowmyanarayan Sampath, Chief Financial Officer appeared before the Committee on behalf of M/s Munich Re and explained that their insurance related services fall in the category under para 9.53 (ii) of FTP i.e. "Supply of services from India to service consumer of any other country in India". He further explained that their foreign exchange earnings are based on the service agreement effective from February 6, 2004 between M/s Munich Re India Services Pvt. Ltd and Munchener Ruckversicherungs-Gesellschaft Aktiengesellschaft in Munchen, Germany and the services renders and like (i) Provide Services of Preparatory or Auxiliary nature in the field of insurance and reinsurance in India in addition to other support services. (ii) Collect general market information and do other research work for MRM. (iii) Back Office –porcessing (iv) To service and advice clients of MRM. (v) To plan, manage and conduct seminars, events workshops and conferences, etc. He also stated that he has already completed 100% EO against the EPCG licence issued to him, under 100% BG condition, by Mumbai office and submitted requisite documents in	

				requisite documents in the O/o ZJDGFT, Mumbai for redemption of the same. But, the Mumbai office is not redeeming the licence for want of clarification whether import of furniture is allowed against export of insurance related services under EPCG just like hotels and restaurants. No representative from the firm M/s Dev Bhumy Educational trust appeared before the committee. The Committee decided to **recommend to DG** that 'Furniture' should be considered as Capital Goods for Educational Institutes and Insurance related Services. **The matter has been discussed in PIC also. DG has decided to abide by the majority view of the PIC and approved the import of furniture/bathroom fittings/health equipment for services i.e. insurance and educational services.**
6	M/s MCC PTA India Corp. Private Limited, Kolkata F.No.01/36/218/16/AM-12/EPCG-I	1. 0230001623 Dated 10.07.2006; 2. 0230001840 Dated 28.09.2006; 3. 0230001879 Dated 03.11.2006; 4. 0230002007 Dated 13.12.2006; 5. 0230002046 Dated 29.12.2006; 6. 0230002303 Dated 18.04.2006; 7. 0230002321 Dated 03.05.207; 8. 0230002399 Dated 07.06.2007; 9. 0230002496 Dated 26.07.2007; 10. 0230002586 Dated 28.08.2007 and 11. 0230002701	Reduction in specific Export Obligation and AEP in respect of EPCG Authorizations issued to M/s MCC PTA India Corp. Private Limited, Kolkata in 2006 and 2007 for their new project at Haldia.	The case was placed before the Committee in the EPCG Committee Meeting held on 29.09.2011 whrein it was decided to defer the case for further examination as reduction in specific and average EO is proposed to be linked with import of PTA which is not covered under the existing provisions of the FTP/HBP Vol. I with the advice to the firm to avail Personal Hearing in the next meeting if they so desire. Shri Debi Prasad Patra, IAS (Retd.), Executive Chairman and other

		Dated 17.10.2007		officials appeared before the Committee and explained that their firm is a subsidiary of Mistsubishi Chemical Corporation (MCC) Japan, and has set up two large units of production of Purified Terephthalic Acid (PTA) at Haldia in West Bengal. The Phase I at a cost of Rs. 1500 Crore was set up between 1997-2000. The initial capacity of this unit was 3.5 lakh Ton per annum, that was enhanced to 4.7 lakh Tons by 2003-04. Phase II Mega Expansion Project was launched in 2006 and was completed by March 2010. At a cost of a further RS. 1,900 Crore the new line of production with 8 lakh ton per annum capacity has since begun commercial production. He further elaborated that it was for this Mega Expansion Project only that MCPI decided to take advantage of the EPCG Scheme. Accordingly, it availed of 11 EPCG authorizations in 2006 and 2007. The total duty saved was Rs. 175.50 Crore of which Basic Customs Duty was only 31.45 Crore. However, the total export obligation imposed upon MCPI was a staggering Rs. 6276 Crore (Specific Export Obligation and Average Export Obligation for 8 years). Thus, the export obligation became 35.76 times of the duty saved. He further explained that PTA market has suffered a setback since 2008 'Global Economic Meltdown'; India has since become a 'Net-Importer' of PTA. Correspondingly,	

				Exports have become unviable; Domestic demand for PTA is higher than the total capacity of production in the country; This situation is likely to continue in the coming years; MCPI has suffered last 2 years on account of undue delay in stabilization of the new line of production due to unforeseen technical snags; due to rising crude price the margins in PTA business globally have shrunk; thus, PTA producers of India will increasingly find it more difficult to match the prevailing prices in export destinations in the coming years. The Committee observed that the firm have sought three reliefs. Out of these, two reliefs are regarding issuance of necessary clarification on the interpretation of provisions of Para 5.7.4 of HBP and reduction of export obligation on account of fall of exports under Para 5.11.2 of HBP. The Committee informed the representative that a decision about interpretation of provisions of Para 5.7.4 has recently been taken by PIC in its meeting held on 09.09.2011 which will serve the purpose. It was also informed that DGFT has already issued Policy Circulars regarding the implementation of Para 5.11.2 in 2008, 2009 and 2010 and would again issue the same in the year 2011 also. The third request of the firm is about substantial reduction of remaining Export Obligation owing to 'hardship' under Para 2.5 of FTP on grounds of adverse market conditions and delay in technological stability of

				technological stability of the new Plant. The ground given by the firm for this was that the 'Mega Expansion Project' could be treated as 'New Plant'. While, Phase-I was Rs. 1500 Crore for 3.5 lakh Ton per annum capacity, the New Plant is Rs. 1900 Crore fo 8 lakh Ton per annum capacity. This dispensation would automatically lead to deduction of the entire AEO resulting in substantial relief. MCPI does maintain separate records of 'input' costs for the two plants, as such it would be in a position to segregate the amount of Exports to be committed by the new plant. The Committee deliberated upon this request of the firm in detail and decided to **recommend to DG** (i) to waive AEP in this case on the grounds of substantial expansion in terms of capital as well capacity (ii) exports of PTA from country are negligible in comparison to imports (iii) Para 5.11.2 of HBP is not solving their problem because of typical nature of product where there are only few players and even in small value exports there are fluctuations. **DG has approved the case.**
7	M/s Asian Heart Institute and Research Centre Pvt. Ltd F.No.01/36/218/118/AM-12/EPCG-I		Clarification sought by O/o ZJDGFT, Mumbai whether Ambulance can be imported by a Hospital under the EPCG Scheme or not.	The Committee did not favour any clarification as there was no actual application for Capital Goods before them. Otherwise also, under Para 5.2 of FTP vehicles are allowed under EPCG Scheme to certain specific category of service providers only. Relaxation is made in specific case with DG's approval.
8	M/s Himalya International Ltd., New Delhi F.No.01/36/218/127/AM-12/EPCG-I		Clarification from CLA for issuance of EPCG authorization for import of Wheeled Loading	The Committee decided that the firm may be allowed import of wheeled loading shovel

	12/EPCG-I		of Wheeled Loading Shovel (JCB Loader) by M/s Himalya International Ltd., New Delhi	wheeled loading shovel (JCB) Loader) under EPCG Scheme subject to the conditions that:- (i) it would be used within the premises of the factory; (ii) it would not ply on the road; (iii) it would not be sold in the market.
9	M/s Flora Textiles Limited, Coimbatore F.No.01/36/218/102/AM-12/EPCG-I	1. 2133600 Dated 09.04.1994 2. 2133940 Dated 01.03.1995 3. 2154544 Dated 05.10.1995 4. 2194520 Dated 24.08.1995 and 5. 2156068 Dated 08.09.1995	a. To extend the validity period of EO against the 5 EPCG licences upto another period of 5 years from the date of sanction of the Draft Modified Rehabilitation Scheme (DMRS) or from the date of receiving the communication of sanction from DGFT, New Delhi to the company to enable to meet its export obligation; b. To refix the EO on duty saved amount basis as admissible under EPCG Scheme from the date of request i.e. 16.08.2006 (submitted on 22.08.2006) made by the company as admissible under sub-para 8 of para 5.1(i) of FTP read together with para 5.19 of HBP for 2006-07 and as provided in paragraph 14 of Notification No. 28 dated 28.01.2004.	The Committee observed that (i) the Company is registered with BIFR since 2002; (ii) the GRC had decided to grant them extension in EOP for 5 years w.e.f. date of sanction of rehabilitation scheme; (iii) Later on, GRC decided to grant the benefit from the date of expiry of original EOP; (iv) GRC's view that the EPCG licences were affected with waiver of 15% of Customs duty is not correct; (v) the Licences were not for 15% duty waiver but for payment of 15% duty; (vi) they still continue to be BIFR unit and their Rehabilitation package is still under consideration of BIFR . The Committee, therefore, decided to advice RA to take action as per direction of BIFR and FTP since 5 years EO period after initial validity is also over by 2005.
10	M/s Devanshi Electricals F.No.01/36/218/138/AM-12/EPCG-I	3430001521 Dated 03.08.2009	Permission of change of address in factory located at one place to another appearing in the same IEC.	The Committee decided to grant permission for endorsement on the licence for change of final address to plot No. 418 to 419, GIDC Estate, Vittal Udyog Nagar, Anand, Gujarat-388121 with the condition that the firm would produce installation certificate within 3 months.
11	M/s Sreerampur Steel (P) Ltd., Kolkata F.No.18/107/AM-12/EPCG-II	No. 0230000733 dated 14.10.2004	Request for (i) condonation of block-wise export obligation for 1st block & (ii) inclusion of other product for fulfillment of entire export	The case was considered in the last meeting held on 29.09.2011 also. The Committee had deferred the case for PH. No representative of the firm appeared before

			of entire export obligation.	the Committee. Moreover, the firm has changed its request at the last moment for inclusion of other products instead of Mill scale, therefore, committee decided to **defer** the case again and call for PH in the next meeting.
12	M/s Ridd Siddhi Gluco Biols Ltd, Ahmedabad F.No. 18/78/AM-12/EPCG-II	03501102 Dated 11.02.1999; And 0111224 Dated 11.06.1999	The firm has requested for (i) Change of name form M/s Bhavari Starch Ltd (BSL) to M/s Riddhi Siddhi Gluco Biols Ltd; & (ii) Extension in export obligation period for 2 years against EPCG authorization No. 03501102 dated 11.02.1999 & 0111224 dated 11.06.1999; (iii) Transfer of both the EPCG authorization from RA, Mumbai to RA, Ahmedabad.	The Committee decided to **defer** the case with the direction to call MD/ Director of the firm for **PH** along with the chronological report in the matter. RA will also furnish chronological details of events.
13	M/s Ritspin Synthetics Limited, Pithampur, Dhar F.No.18/113/AM-12/EPCG-II	8 Licences issued during AM-05 to AM-06	(i) Request for extension in export obligation period upto 12 years. (ii) Waiver of annual average export obligation against eight EPCG authorizations issued during the period from AM-05 to AM-06.	The Committee decided to advice RA to allow extension in EO as per Para 5.8.3 & 5.11 of HBP Vol.I after obtaining composition fee/extension fee.
14	M/s Supreme Arts Works, Chennai F.No.18/124/AM-09/EPCG-II	0430000605 Dated 17.04.2002	The firm has requested for (i) extension in export obligation period for two years i.e. upto 15.04.2012; (ii) condonation of Block-wise EO; (ii) fulfillment of annual average EO by third party (Group company) in respect of EPCG licence No.0430000605 dated 17.04.2002.	The Committee decided to **defer** the case with the direction to call the representative of the firm for **PH** and obtain detailed Report from RA. Benefit of Group Company is not permitted to Proprietary/Partnership firm as per Para 9.28 of FTP. However, if firm wants revalidation RA will allow revalidation for first 2 years after obtaining composition fee and extenstion fee as Para 5.8.3 and Para 5.11 of HBP Vol. I.
15	M/s Shree Steel Wire Ropes Ltd., Raigad	003500638 Dated 02.12.1997	Request of deletion of annual average EO against EPCG authorization No.003500638 dated 02.12.1997.	Shri Manoj B. Jeswani appeared before the Committee for PH. The Committed took note of GRC decision and also the statement made by the representative of the

				Committee as well as Chartered Engineer Certificate. The Committee felt that there is substantial expansion i.e. addition of more than 25% in the capacity and/or investment of more than 50% of the original investment. The unit should be treated as new unit and Average EO should not be imposed in such cases. In this case, there is replacement of machinery and, therefore, in such cases also authorization holder should not be burdened with maintenance of AEP. However, the firm has not fulfilled specific EO. Therefore, it was decided to **reject** the request.
16	M/s S.S. Cotton Industries Pvt. Ltd F.No.18/108/AM-12/EPCG-II	No. 503000115 dated 04.08.2011	The firm has requested to clarify (i) criteria for execution of Bank Guarantee- whether on Notional Customs duty or on Excise Duty saved amount; (ii) at the time of regularization of benefite defaults, whether they have to pay Customs duty.	It was clarified that in case of procurement of C.G. domestically, BG is to be executed as per Custom Circular 58/2004 (as amended from time to time) dated 21.10.2004.
17	M/s The Indian Hotel Company Ltd., New Delhi F.No.18/133/AM-11/EPCG-II	No. 0530152573 dated 25.06.2010	Permission to dispose the accident Car imported under EPCG Scheme as scrap.	The Committee decided to **recommend to DG** for granting permission for disposal of the accidented car imported under EPCG Scheme, as scrap subject to no change in export obligation. **DG has approved the case.**
18	M/s Tata Motors, Mumbai F.No.18/157/AM-11/EPCG-II	0330015605 Dated 28.03.2007	Export of capital goods imported under EPCG scheme for repairs and import thereof.	The committee decided to **recommend to DG** to allow the re-export of the capital goods subject to furnishing of an undertaking that the firm would re-import the same capital goods after repairs and the firm has to pay customs duty at the time of re-import on repairing charges, if paid by them. **DG has approved the case.**
19	M/s Orient Press Limited	1. 0330031756	Re-fixation of annual	The Committee decided

19	M/s Orient Press Limited, Mumbai F.No.18/71/AM-10/EPCG-II	1. 0330021756 Dated 05.11.08; 2. 0330021755 Dated 05.11.08; 3. 0330021472 Dated 30.09.08 and 4. 0330021471 Dated 30.09.08	Re-fixation of annual average export obligation against EPCG authorization No. 0330021756 dated 05.11.08 ; No.0330021755 dated 05.11.08; No. 0330021472 dated 30.09.08 & No.0330021471 dated 30.09.08.	The Committee decided to **defer** the case with the direction to call for information regarding proof of closer of unit and if there is any change in capacity of the unit etc. The representative of the firm may appear before the Committee for **PH** if desired.
20	M/s The Oriental Hotels Ltd., New Delhi F.No.01/36/218/151/AM-11/EPCG-I		Request for transfer of export obligation imposed against EPCG authorizations issued to M/s Dodla International Ltd to M/s Oriental Hotels Ltd.	The Committee discussed the case in detail and decided to allow transfer of EO imposed against EPCG authorizations issued to M/s Dodla International Ltd to M/s Oriental Hotel Ltd subject to the condition of submission of fresh BG/ LUT as applicable before endorsement on EPCG Licence. Committee has allowed transfer of EO in similar cases in the past also.
21	M/s Shineyu Engineering Technologies Pvt. Ltd., Bangalore F.No. 18/74/AM-12/EPCG-II	0730002003 Dated 06.08.04	The firm has requested for (i) extension in export obligation period. (ii) condonation of block-wise EO for 2nd and 3rd block against EPCG authorization No. 0730002003 dated 06.08.2004.	The committee discussed the case in detail and allowed condonation of block-wise EO as per para 5.8.3 of HBP Vol.I and extension in EOP as per Para 5.11 of HBP Vol.I subject to payment of applicable composition/extensive fee(s).
22	M/s EIH Limited, New Delhi F.No.01/36/218/126/AM-12/EPCG-I	1. 0530139210 Dated 01.08.2005 2. 0530151846 Dated 21.04.2010	i. Regularization of EPCG Authorization No. 0530139210 dated 01.08.2005 on fulfillment of export obligation relaxing the conditions of Policy Circular No.7 dated 07.05.2008. ii. Permission for transfer of vehicles imported against EPCG authorization No.0530151846 dated 21.04.2010 from one unit/ hotel to another unit/ hotel of the same company.	Shree Girish Sethi appeared before the committee and explained that single licence was obtained for all the hotels and accounting is also done centrally. The Committee therefore decided to allow transfer of vehicles imported against EPCG authorization no. 0530151846 dated 21.04.2010 from one of the unit/ hotels of the firm EIH Ltd viz. " Trident - Nariman Point, Mumbai" to another units/ hotels of the firm at The Oberoi, Udaivilas, Udaipur and "The Oberoi, New Delhi'.

				In so far as, first request of the firm is concerned, the Committee observed that EO imposed against the subject EPCG Authorization has already been claimed to be fulfilled by the firm; there is a delay of 16 months in registration of vehicle as Tourist Vehicle as per cutoff date (31.08.2008) prescribed by the Policy Circular No. 7 dated 07.05.2008. The Committee **deferred** the case. The applicant is to give detailed reasons why they could not register the vehicle in time and why was it registered in December, 2009 instead of August, 2008 and also the date when they had fulfilled export obligation.
23	M/s Jubilant Life Science F.No.01/36/218/72/AM-12/EPCG-I	1. 0530135052 Dated 14.10.2003; 2. 0530135054 Dated 14.10.2003; 3. 0530135212 Dated 12.11.2003; 4. 0530135213 Dated 12.11.2003; 5. 0530135222 Dated 14.11.2003; 6. 0530135240 Dated 18.11.2003; 7. 0530135261 Dated 24.11.2003.	Shifting of Capital Goods	The Committee decided to allow shifting of capital goods imported by the firm under the subject EPCG Licences from their unit at "Bhartiagram, Jyotiba Phuley Nagar, Gajraula, U.P. to their R& D centre at "C-26, sector-59, Noida, U.P." Installation Certificate to be submitted by the firm within 3 months.
24	M/s Indian Oil Ltd F.No.01/36/218/68/AM-12/EPCG-I	70 Licences (List enclosed)	Condonation for non-mentioning of date of Installation on Installation certificate issued against 70 Nos. of EPCG Licences.	The committee observed that the applicant firm is a PSU and decided to allow condonation for non-mentioning of date of installation on installation certificates issued by the concerned jurisdictional central excise Authority against 70 Nos. of EPCG Licences issued during AM07 to AM11.
25	M/s I. P. Engineering Contract Company Pvt. Ltd F.No.01/36/218/04/AM-12/EPCG-I	0530131962 Dated 13.07.2001	Clarification regarding fulfillment of EO consequent to re-fixation of export obligation upon conversion from CIF based to duty based EO.	The Committee decided to condone the blockwise fulfillment of EO in terms of provisions of Para 5.8.3 of HBP Vol. I subject to payment of 2% composition fee, of duty saved amount in

				proportion to the shortfall at the end of each block.
26	M/s Hindustan Zinc Limited (Rajpura Dariba Mines) F.No.01/36/218/144/AM-12/EPCG-I	1. 1330002007 Dated 20.01.2009; 2. 1330002010 Dated 21.01.2009	Permission to install Spares Imported under EPCG Scheme to the unit created by way of spitting of the existing unit.	The Committee decided to **defer** the case with direction to call for the representative of the firm for **PH**, if desired by them, in the next meeting alongwith details of the spares to be installed at both the units i.e. original and after split stocklists etc. details of machinery in both units.
27	M/s Hatsun Agro Product Ltd F.No.01/36/218/124/AM-12/EPCG-I	0430003490 Dated 10.03.2006	Endorsement of alternative factory address on EPCG Authorization.	The committee observed that the capital goods were installed at the factory premises of authorization holder only and intimation about the change in factory location was filed to the regional office on 01.06.2006 before installation of CG. The committee further observed that RA has informed that installation premises appear in IEC database. The committee, therefore, allowed endorsement of alternative factory address (ATTUR MAIN ROAD, VILLAGE – KARUMAPURAM, DIST – SALEM, TAMILNADU – 636 106) on EPCG Authorization for regularization of the same. However, RA will ensure that installation certificate is submitted within 3 months of installation of Capital Goods at another factory of the same company.
28	M/s Tata Motors Ltd., Mumbai F.No.18/218/213/AM-12/EPCG-II	033008322 Dated 31.03.2005	Endorsement of M/s Tata Cummins Ltd, Jamshedpur as supporting manufacturer in EPCG authorization No. 033008322 dated 31.03.2005.	The Committee decided to **defer** the case with the direction to call the representative of the firm for **PH**, if desired and submit detailed information in this regard.
29	M/s Tata Steel Ltd F.No.18/ /AM-121/EPCG-II		Relaxation of period for submission of installation certificate.	The committee observed that installation certificate could not be submitted by the firm within stipulated time

				within stipulated time period due to delay on the part of Orissa Govt. to provide clearance of Land acquisition and some other unavoidable reasons. Therefore, the committee decided to **recommend to DG** to allow relaxation of period for submission of installation certificate by April, 2014. **DG has approved the case.**
30	M/s Diamstar, Mumbai F.No.01/36/218/89/AM-10/EPCG-I	0330002466 Dated 23.08.2002	Re-fixation of AEP and amendment of export product of M/s Diamstar, Mumbai.	The committee decided to **defer** the case with the direction to call for technical representative of the firm for **PH** alongwith the proof whether the machinery (CG) imported under the EPCG Authorization has the capacity to analyse diamonds only in rough condition or it can analyse cut and polished diamonds also.
31	M/s C & S Electric, Noida F.No.01/36/218/15/AM-12/EPCG-I	0530143025 Dated 07.02.2007	Request for condonation for delay in submission of Installation Certificate.	The committee decided to condone the delay in submission of installation certificate with the condition that the firm will submit the same with the concerned Regional Authority within 2 months with the approval of **DG**.
32	M/s Max Specialty Films (A business unit of M/s Max India Limited, Chandigarh) F.No.01/36/218/249/AM-11/EPCG-I	2230000011 Dated 18.12.2001	Nexus approval in respect of Items at Sl. No. 4 to 9 of imports list.	Shree Khemchand appeared before the committee but could not answer the technical queries of the members. The committee, therefore, decided to **defer** the case with the direction to call for the technical person of the firm for **PH** in the next meeting who can explain the whole manufacturing process.
33	M/s Unitech Developers & Hotels Pvt. Ltd, Gurgaon.	18 EPCG Authorizations issued from 11.01.2008 to 09.09.2008	The firm has requested for transfer of EPCG authorizations obtained by M/s Unitech Developers & Hotels Pvt. Ltd to M/s Sanya Hospitality Pvt. Ltd as a consequence of sale of Hotel property.	The committee decided to allow endorsement of EPCG authorizations issued to Unitech Developers & Hotels Pvt. Ltd, Gurgaon to M/s Sanya Hospitality Pvt. Ltd. subject to condition of execution of fresh BG/LUT consequence to sale of entire hotel.

The meeting ended with a vote of thanks to the Chair.